

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 124/MP/2022

Subject : Petition under Section 79(1)(c) read with Section 79(1)(f) of the Electricity Act, 2003 for seeking a direction against Respondent No. 1 to extend the start date of the Long-Term Access, as sought for by Petitioner No. 1 vide its letter dated 10.1.2022, and further restrain Respondent No. 1 from taking any coercive and precipitative measures, including but not limited to levying any penalty/ charges etc. for non- operationalisation of 150 MW out of the total 350 MW, on the premise of the start date of LTA being taken as 25.2.2022, till the final disposal of the present proceedings.

Petitioner : Avaada Energy Private Limited (AEPL) and Anr.

Respondents : Central Transmission Utility of India Limited and Anr.

Date of Hearing : **8.1.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Ms. Asmita Narula, Advocate, AEPL
Shri Avijeet Lala, Advocate, AEPL
Shri Abhinav Kapoor, AEPL
Shri Shubham Arya, Advocate, CTUIL
Ms. Pallavi Siagal, Advocate, CTUIL
Ms. Kaavya Maadan, Advocate, CTUIL
Ms. Shree Dwivedi, Advocate, CTUIL
Shri Rishab Saxena, Advocate, CTUIL
Ms. Sneha Singh, Advocate, MSEDCL
Ms. Shaily Gupta, Advocate, MSEDCL
Shri Swapnil Verma, CTUIL
Shri Ranjeet Singh Rajput, CTUIL
Shri Lashit Sharma, CTUIL

Record of Proceedings

Due to a paucity of time, the matter could not be taken up for the hearing. The learned counsel for the Respondent, CTUIL, submitted that the dispute in the present Petition involves approximately Rs. 40 lakh and pertains to the extension of the start date of connectivity. He further submitted that the said issue is no longer *res integra* and stands covered by several orders passed by the Commission. Accordingly, he requested that the matter be reserved for order. However, the learned counsel for the Petitioner prayed for an oral hearing in the matter.



2. Considering the request of the learned counsel for the Petitioner, the matter was adjourned.
3. The Petition will be listed for hearing on **3.2.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)